

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. No. Edu-LGL0Cou/43/2021-01-O/o dated 22.06.2021.

GOVERNMENT ORDER NO:-3600 -JK (LD) of 2021
DATED:- 24 - 06 - 2021

Sanction is hereby accorded to the appointment Dr. Ravi Shanker Sharma, Director School Education Jammu as Officer In charge Litigation(OIC) in case titled Neelam Farzana V/s State & ors. bearing SWP no. 376/2008 including Contempt Petition, if any, pending before the Hon'ble High Court of Jammu and Kashmir.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

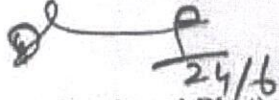
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Dated:- 24 - 06 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, School Education Department.
5. Director litigation, Kashmir
6. Registrar General, J&K High Court, Jammu/Srinagar.
7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
8. Director Litigation, Srinagar/ Jammu.
9. Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government